

ITEM NO.8

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s).229/2019

SITARAM YECHURY

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and IA No.127663/2019-GRANT OF INTERIM RELIEF  
IA No.127663/2019 - GRANT OF INTERIM RELIEF)

Date : 01-10-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
HON'BLE MR. JUSTICE R. SUBHASH REDDY  
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Raju Ramachandran, Sr.Adv.  
Mr. Shadan Farasat, AOR  
Ms. Jahnvi Sindhu, Adv.  
Mr. Shankar Narayanan, Adv.  
Ms. Shruti Narayan, Adv.

For Respondent(s) Mr. K.K. Venugopal, AG  
Mr. Tushar Mehta, SG  
Mr. Ankur Talwar, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Rajeev Ranjan, Adv.  
Mr. B. V. Balaram Das, AOR

Mr. Tushar Mehta, SG  
Ms. Shashi Juneja, Adv.  
Mr. Satyajeet Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner wants to pursue the cause of his client further relying upon the liberty granted by this Court vide order dated 16.09.2019.

Learned counsel appearing on behalf of the State of Jammu and Kashmir as also the learned counsel appearing on behalf of the

**Union of India want to file counter affidavit to that effect.**

**They are permitted to do so.**

**List in the usual course.**

**(SATISH KUMAR YADAV)  
AR-CUM-PS**

**(RAJ RANI NEGI)  
ASSISTANT REGISTRAR**